

15.1.2013

O.A. No. 544/2010

Hon'ble Sri Justice Alok Kumar Singh, Member (J)
Hon'ble Sri S.P. Singh, Member (A)

App: Sri Kant
Res: Sri G.S. Sikarwar

Sri R.C. Saxena , Advocate who was appearing in this case for the applicant earlier is also present and he says that his vakalatnama may be treated to be ceased. In fact Sri Sri Kant Advocate who has been engaged subsequently ought to have obtained no objection from previous counsel before filing his vakalatnama. But applicant is present in person and he says that he wants to continue Sri Sri Kant ,Advocate. In view of the above, vakalatnama of Sri R.C. Saxena stands ceased and withdrawn.

M.P. No. 2692/12: Heard. This is an application for withdrawn of O.A. on the ground that grievance of the applicant has been partly redressed to the extent that non-functional selection grade in JAG of Accounts and Finance Service in BSNL UP (E) Circle has been given w.e.f. 1.1.2008. In the O.A. however, this relief was sought w.e.f. 1.1.2006. On account of this development, the applicant wants to withdraw this O.A. and instead of making several amendments in this O.A. But at the same time, he wants liberty to file fresh O.A. if he is so advised. As far as this request is concerned, the other side has no objection.

In view of the above, this O.A. stands dismissed as withdrawn with liberty to file fresh O.A. in accordance with law, if applicant is so advised. No order as to costs.

*o/s
Copy to order
dated 15-1-13
B.L.W.
17-1-13*

AP
Member (A)
HLS/-

AS
Member (J)